

MR. SPEAKER: I think, in view of this, you are entitled to lunch. So, we will adjourn for lunch till 12.30 p.m.

12.26 hrs.

The Lok Sabha adjourned for Lunch till thirty minutes past Fourteen of the Clock.

The Lok Sabha re-assembled after Lunch at thirty minutes past Fourteen of the Clock.

[**DR. SUSHILA NAYAR** in the Chair.]

MR. CHAIRMAN: Papers to be laid.

SHRI SOMNATH CHATTERJEE (Jadavpur): Madam Chairman, I have given notice of a privilege matter. What is the position, I want to know.

MR. CHAIRMAN: I am sorry. If you have given notice of a privilege matter—I have not seen the papers. They will be seen to by the Speaker and they will be dealt with later.

SHRI JYOTIRMOY BOSU (Diamond Harbour): Madam Chairman, it is a very important matter concerning the misconduct committed by a member of this House which has denigrated the dignity of the whole House. It has been done within the hearing of the Visitors' Gallery, the Press Gallery, the Members and the staff. The dignity of the whole House had been denigrated yesterday. The language that had been used I cannot repeat here.

MR. CHAIRMAN: I have no doubt that when Shri Jyotirmoy Bosu raises something, it must be of a very great importance and, when he is supported by Shri Somnath Chatterjee, it must be of a still greater importance. I am afraid, it is just utterly impossible for me to deal with it at this time. I have neither seen the papers nor can I take up that issue at this stage.

I request for the indulgence of the House to please try to be as brief and as cooperative as possible, on every point because the Delhi Police Bill has got to be passed today. It cannot go beyond today because the Ordinance will expire on the 27th. We have to pass it today and the Rajya Sabha will pass it tomorrow. So, I request everybody to cooperate and to let us proceed with the business.

14.32 hrs.

PAPERS LAID ON THE TABLE

AUDITED ACCOUNTS OF FILM AND TELEVISION INSTITUTE OF INDIA, PUNE AND STATEMENT FOR DELAY

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI L. K. ADVANI): I beg to lay on the Table:—

(1) A copy of the Audited Accounts (Hindi and English versions) of the Film and Television Institute of India, Pune, for the year ended 31st March, 1977.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the above document. [Placed in Library. See No. LT-2668/78.]

OIL INDUSTRY DEVELOPMENT BOARD EMPLOYEES (MEDICAL ATTENDANCE) RULES, 1978

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): On behalf of Shri H. N. Bahuguna, I beg to lay on the Table a copy of the Oil Industry Development Board Employees (Medical Attendance) Rules, 1978 (Hindi and English versions) published in Notification No. G.S.R. 397(E) in Gazette of India dated the 9th August, 1978, under sub-section (8) of section 31 of the Oil Industry (Development) Act, 1974. [Placed in Library. See No. LT-2669/78.]